## GOVERNMENT OF INDIA NEW AND RENEWABLE ENERGY LOK SABHA

UNSTARRED QUESTION NO:5175 ANSWERED ON:27.08.2010 ELECTRIFICATION OF VILLAGES Ajmal Shri Badruddin

## Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether complaints regarding refusal to grant new energy devices like solar systems without a fresh certificate that the particular beneficiary/ or target village in 'non-electrified' has come to the notice of the Government;
- (b) if so, the details thereof;
- (c) the action taken by the Government thereon;
- (d) whether the Government proposes to issue a direction/ guideline that applications from villages for solar system which are not electrified at present are endorsed as such by the concerned State Electricity/ Rural Electrification Corporation Limited (REC) authorities as and where basis and not declined as "feasible to be electrified in future";
- (e) if so, the details thereof:
- (f) whether the Government proposes to consider applications for Solar Systems as per the Ministry's own published website/ list without referring to other State Electricity agencies or corporations like REC; and
- (g) if so, the details thereof;

## **Answer**

## THE MINISTER OF NEW AND RENEWABLE ENERGY(DR. FAROOQ ABDULLAH)

(a),(b),(c),(d),(e).(f)&(g): Under the remote village electrification programme of the Ministry, financial support is provided to the state implementing agencies for providing renewable energy systems including solar systems, to the beneficiaries in those villages which will not be covered under the Central Government's Rajiv Gandhi Gramin Vidyutikaran Yojana (RGGVY) for grid connectivity due to technical or economic unfeasibility. However, the decision to include a particular village under the RGGVY or under remote village electrification programme, the type of systems to be provided, the names of the beneficiaries, etc., is the sole responsibility of the concerned State Governments. As per the laid down procedure, the state notified implementing agencies compile the lists of villages to be covered under the remote village electrification programme in consultation with the energy/ power department of the State. The lists are got endorsed by Rural Electrification Corporation Limited (REC) for non-inclusion under the RGGVY and financial support is sanctioned after the agency submits project report including consent of the respective village panchayats. Thus, representations received from time to time from various quarters for inclusion of a particular village/ beneficiary are referred back to the concerned State Governments for appropriate action as the Ministry has no role in these matters.

(f)&(g): The lists placed on the website of the Ministry pertain to those villages which have already been identified by the State Governments for non-inclusion under RGGVY and endorsed by REC and hence there is no proposal to modify the laid down procedures.